

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-1723(PB)/2019

IN THE MATTER OF:

Rajeev Agarwal & Ors.
Vs.
SPJ Infracon Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant: -

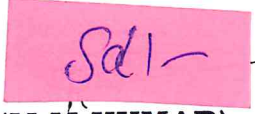
Mr. Aayush Agarwal, Mr. Abhishek Aggarwal,
Advts.


For the respondent

ORDER

Mr. Ayush Aggarwal, Ld. Counsel for the petitioner states that he has instructions to withdraw the instant petition.

Dismissed as withdrawn.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)